ITEM NO.1502 (For Judgment)

COURT NO.4

SECTION IV-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.19775/2021

(Arising out of impugned final judgment and order dated 26-07-2021 in MFA No.2040/2021 passed by the High Court of Karnataka at Bengaluru)

NATIONAL HIGHWAYS AUTHORITY OF INDIA

Petitioner(s)

VERSUS

P. NAGARAJU @ CHELUVAIAH & ANR.

Respondent(s)

WITH S.L.P.(C) No.19811/2021 (IV-A)

S.L.P.(C) No.19958/2021 (IV-A)

S.L.P.(C) No.19810/2021 (IV-A)

S.L.P.(C) No.20762/2021 (IV-A)

S.L.P.(C) No.19729/2021 (IV-A)

S.L.P.(C) No.2503/2022 (IV-A)

Date: 11-07-2022 These petitions were called on for pronouncement

of Judgment today.

For Petitioner(s) Ms. Madhavi Divan, ASG

Mr. Abhishek Thakur, Adv.

Mr. Pradeep Kumar Mathur, AOR Mr. Chiranjeev Johri, Adv.

Ms. Vidushi Jain, Adv.

SLP 2503/2022 Mr. Santosh Kumar - I, AOR

Mr. Daksh Arora, Adv.

For Respondent(s) Mr. K. Parameshwar, Adv.

Ms. Sregurupriya, Adv.

Mr. Prasad Hegde, Adv. Mr. Nishanth Patil, AOR

Ms. Malvika Kala, Adv.

Mr. S. Nagamuthu, Sr. Adv.

Mr. Naresh Kaushik, Adv.

Mr. Anand Singh, Adv.

Ms. Lalitha Kaushik, Adv.

Mr. Manoj Joshi, Adv.

Mr. Yogesh Yadav, Adv.

Ms. Elaisha Asher, Adv.

Ms. Akshata Singh, Adv.

Mr. Vardhman Kaushik , AOR

Mr. B.P. Ravi, Adv.

Mr. Dhruv Joshi, Adv.

Mr. Prafful Saini, Adv.

Mr. Nishant Gautam, Adv.

Mr. B. Purushottama Reddy, Adv.

- 1 Hon'ble Mr Justice A S Bopanna pronounced the judgment of the Bench comprising Hon'ble Ms Justice Indira Banerjee and His Lordship.
- 2 The appeals are allowed in part in terms of the signed reportable judgment.
- 3 Pending applications, if any, stand disposed of.

(SANJAY KUMAR) (SAROJ KUMARI GAUR)
Deputy Registrar Court Master
(Signed Reportable Judgment is placed on the file)